

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

10.07.2013

OA No. 402/2013 with MA 194/2013

Mr. P.N. Jatti, Counsel for applicant.
Mr. Anupam Agarwal, Counsel for respondents.

The applicant was provisionally permitted to appear in the examination for appointment under the Liberalised Active Retirement Scheme for Guaranteed Employment for Safety Staff of the respondents Vide Tribunal's interim order dated 24.05.2013.

Learned counsel for the respondents submitted that the applicant did not appear in the said examination. He argued that his case may be heard on merit as it involves the question of eligibility. However, the learned counsel for the applicant submitted that since the applicant failed to appear in the examination, the OA may be treated as infructuous.

Accordingly, the OA is dismissed as having become infructuous.

In view of the order passed in the OA, the MA No. 194/2013 for declaring the result of the applicant also dismissed.


(S.K. Kaushik)
Member (J)


(Anil Kumar)
Member (A)

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